

CC No. : 24/2011
RC No. : DAI-2010-A-0044
Branch : CBI/ACB/ND
U/S : 120 B/174A IPC
CBI Vs. : P.D. Arya & Anr.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

24.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ojha, Ld. Sr. PP for CBI.
Sh. Jitender Sarin, Ld. Counsel for accused No.1,
P.D. Arya.
Sh. Nitin Soni and Sh. Deepjyot Singh, Ld. Counsels for
accused No. 2, A.K.Madan.

Ld. Counsel for accused persons submit that the pronouncement of judgment has been stayed by Hon'ble Supreme Court and matter is likely to be listed before Hon'ble Supreme Court in mid of July.

Under the facts and circumstances, the matter is adjourned to
10.08.2020.



Signed scanned copy of this order is being sent through whatsapp to the Ahlmad of this Court with direction to send the same to concerned official District Court, RADC for uploading on official website of Delhi District

Court.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.06.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC No. : 25/2011
RC No. : DAI-2010-A-0044
Branch : CBI/ACB/New Delhi
U/S : 120B/174A IPC
CBI Vs. A.K.Reddy

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

24.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ojha, Ld. Sr. PP for CBI.

Sh. Rajesh Anand, Ld. Counsel for accused A.K.Reddy.

Ld. Counsel for accused submits that the pronouncement of judgment has been stayed by Hon'ble Supreme Court and matter is likely to be listed before Hon'ble Supreme Court in mid of July.

Under the facts and circumstances, the matter is adjourned to 10.08.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and

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Room No. 503, Rouse Avenue Court Complex,
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when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.06.2020



Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC No : 15/2018
ECIR : 06/DLZO/2013/AD(AKS)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Tristar Enterprises & Ors.

24.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. SPP for ED.
None for accused no. 1, M/s Tristar Enterprises.
Sh. Nitin Soni and Sh. Deepjyot Singh, Ld. Counsels
for accused no.2, A.K. Madan.
Sh. Jitender Sarin, Ld. Counsel for accused no. 3,
P.D.Arya.

None is present for accused no. 1. Sh. Jitender Sarin, Ld. Counsel
for accused no. 3 submits that he will be informing the AR of accused no. 1
about the proceedings as well as the next date of hearing.

Ld. Counsel for accused no. 3 submits that legible/deficient copies
of documents as directed vide order dated 13.02.2020 have not been supplied
to him.



Ld. Counsel for ED submits that he will find out from the IO if the
copies as directed vide order dated 13.02.2020 were supplied to accused no. 1.
Ld. Counsel for ED also submits that at present investigation regarding further
proceeds of crime is still going on.

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Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

Put up on 24.07.2020 for scrutiny and consideration on charge.

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.06.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC. No: 39/2018
ED Vs. A. K. Reddy & Ors.

24.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. SPP for Enforcement Directorate.
Sh. Rajesh Anand. Ld. Counsel for accused persons.

Ld. Counsel for the ED submits that he will find out from IO if further investigation is going on in the present matter.

Put up on 24.07.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Courts
New Delhi/24.06.2020

CC No : 01/2015

ECIR : DLZO/15/2014/AD(VM)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

24.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. N.K.Matta, Ld. SPP for Enforcement Directorate.
Sh. Aljo Joseph, Ld. Counsel for accused Christian Michel James.

Ld. Counsel for accused Christian Michel James has filed an application for permission for virtual meeting of accused in judicial custody through video conferencing for legal interview.

Ld. Counsel for accused submits that in view of Covid-19 pandemic he may be permitted to have legal interview with Christian Michel James through video conferencing and jail authorities may be directed to make necessary arrangement in this regard.

Ld. Counsel for ED submits that copy of the application may be provided to him. Ld. Counsel for accused submits that he will be providing copy of the application to Ld. Counsel for ED during the course of day.



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The Jail Authority is directed to file reply to the application filed by accused Christian Michel James and shall also specify in ^{its} ~~their~~ reply if the facility of legal interview through video conferencing is feasible in view of prevailing circumstances due to Covid-19 pandemic. Jail authority shall authorize its official to remain present during video conferencing on 25.06.2020 at 3.00 pm so that in case of any clarification, same can be sought.

Copy of the order be sent to Jail authority alongwith copy of the application filed by accused Christian Michel James through email. Reader has informed that he is having the email address of Jail Authorities.

Put up on 25.06.2020 at 3.00 pm.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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